

(2023) 06 CESTAT CK 0016

Customs, Excise And Service Tax Appellate, Chennai

Case No: Excise Appeal No.42421 Of 2013

M/s. Sesa Sterlite Ltd

APPELLANT

Vs

Commissioner Of GST
& Central Excise

RESPONDENT

Date of Decision: June 12, 2023

Acts Referred:

- Central Excise (Determination Of Price Of Excisable Goods) Rules, 2000 - Rule 8

Hon'ble Judges: Sulekha Beevi C.S., Member (J); Ajit Kumar, Member (T)

Bench: Division Bench

Advocate: Vishal Agarwal, Sridevi Tartila

Final Decision: Dismissed

Judgement

November 2002,"Rs.1,07,000/- per MT

December 2002,"Rs.1,02,000/- per MT

January 2003,"Rs.90,000/- per MT

February 2003,"Rs.94,000/- per MT

March 2003,"Rs.94,000/- per MT